## CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH



Original Application No. 504/94 Transfer Application No.

•						
			Dat	e of	Decision:	29/0
•	•			02		
	Smt. L.B.J	ivva & Anr	_	,	<b></b>	
Antonia reprinta reprinta properti de la properti	entre en	A STATE OF THE PARTY OF THE PAR	angan terterapan memangan 1 dan terterakan dari da		Petitioner	
	•	× .			•	
* .	None				Advocate for	the
					Petitioners	
•.			•		!	
		Versus	1		·	
			•			
•	. *					
<b>L</b>	General Mar	nager, W.R.	& Anr.		Respondents	
				.,000		
	Shri. A.L.	Kasturov			·	
		- Searcy	· · · · · · · · · · · · · · · · · · ·		Advocate for respondents	the
					respondencs	
	л.	•				
CORAN					·	
The Hon'k	ole Shri Ju	stice M.S.	Deshpande	, Vic	e Chairman	
The Hon'k	ole Shri					
		•				
				,		
			, <b>;</b>			
•	(1) To be	referred to	o the Rep	orter	or not?	
<i>i</i>			4			
	(2) Whether other 1	r it needs Benches of	to be ci the Trib	rcula unal?	ted to	
	,		•	•		Jh.
• •	,			,		
			•	(M.S.	DESHPANDE)	
				17 T (113	OTTO TOMAS	

---



## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

O.A. 504/94

Smt.L.B.Jivya & Anr.

.. Applicants

Vs.

General Manager, Western Railway & Anr.

.. Respondents

CORAM: Hon'ble Justice M.S.Deshpande, Vice Chairman

## Appearances

بالمسا

- 1. None for the applicants.
- Shri.A.L.Kasturey, Advocate for the respondents.

## ORAL JUDGMENT

DATED : 29/06/1995

(Per.Shri.Justice M.S.Deshpande, V.C)

The only prayer in this application is that the pensionery benefits and other dues payable to deceased Bablya Jivya whose services were terminated with effect from 20/10/1992 by order dated 12.8.1993 should be settled and paid to the applicants who are legal representatives. The respondents by clause (e) of Para 4 of their reply, has stated that Bablya Jivya was came to be terminated for unauthorised absence with effect from 20.10.92 and that the employee was therefore entitled to only such dues as can be paid to him on the basis of termination. The case of the applicant was processed for final settlement as per the Railway Rules but the process could not be continued because the present application came to be filed.

2. The only direction that need be made in the present case is that the settlement dues and any other benefits which may be available to the legal representatives of the deceased railway employee shall be settled

سار



and paid within six months from the date of communication of this order. Since the punishment was that of removal, the question of compassionate appointment does not arise. The O.A is disposed of with this direction. No order as to costs.

(M.S.DESHPANDE) VICE CHAIRMAN.

J₩